

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

R.P.NO.49/97 in OA.NO.999/95

Dated th
this the 16 day of September 1997

CORAM: Hon'ble Shri P.P.Srivastava, Member (A)

Jagdish Oza

... Applicant

V/S.

Union of India & Ors.

... Respondents

Tribunal's Order by Circulation

In this review petition no new facts have been brought out which were not before the Tribunal when the OA. was decided. All though the review petitioner mentioned at various places an error has been committed, in fact, what the review petitioner is saying is that the finding of the Tribunal is erroneous. The OA. was dismissed on merit as well as on limitation. I am of the opinion that the applicant has not brought out any material in the review petition which would warrant review of the judgement. The review petition is, therefore, dismissed in limine.


(P.P.SRIVASTAVA)
MEMBER (A)

mrj.

dd. 16/9/97
order/Judgement despatched
to AP 30/9/97,ident(s)
on 30/9/97

6/10/97